

GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

LOK SABHA
UNSTARRED QUESTION NO. 1785
ANSWERED ON 28TH NOVEMBER, 2019

SETTING UP OF NEW PETROL PUMPS ALONG NHS

1785. SHRI N.K.PREMACHANDRAN:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) the procedure/criteria adopted for issuing NOC by the Government/District Collector for setting up of new petrol pumps on the side of National Highways;
- (b) whether the permission from the Ministry is required for the purpose and if so, the details thereof;
- (c) whether the Government/District Collector is empowered to grant exemption for new petrol pumps and if so, the details thereof;
- (d) whether the Ministry has received NOCs from various District Collectors in Kerala for starting new petrol pumps along National Highways and if so, the details thereof;
- (e) whether the Ministry has received applications and issued NOCs for setting up of new petrol pumps in Kerala during the last two years and if so, the details thereof; and
- (f) the measures taken by the Government for strict implementation of the rules and regulations regarding setting up of new petrol pumps on the side of National Highways?

ANSWER

THE MINISTER OF ROAD TRANSPORT & HIGHWAYS
(SHRI NITIN JAIRAM GADKARI)

- (a) to (c) The Ministry issues NOC only for granting access permission to the petrol pump along the side of National Highways for safety considerations. In this regard the applicable guidelines were issued vide circular No. RW/NH-33023/19/99/-DO-III dated 24.07.2013 and its subsequent amendments from time to time.
- (d) to (e) Applications are received from the Oil companies to set up Petrol Pumps along National Highways. In the state of Kerala, provisional NOCs in case of 15 Petrol Pumps has been issued during last two years.

- (f) Directions from Ministry are issued from time to time to Oil companies and concerned field officer for strict compliance of the Ministry's guidelines. These guidelines also contain the provision of penalty for not adhering to the guidelines of the Ministry.
